# GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO. 349 TO BE ANSWERED ON 24.07.2024

## SUDDEN EVICTION OF SLUMS BY THE RAILWAYS

## 349. MS. PRANITI SUSHILKUMAR SHINDE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware about the residents of Garibi Hatao slums no. 1 and 2, and other slums in Solapur living there for the last 40 to 50 years with essential services provided by the Solapur Municipal Corporation and taxes collected from them;

(b) if so, the details of the legal provisions or policies do the Government have put in place to protect these long-term residents from sudden eviction by the Railways;

(c) considering the potential large-scale homelessness due to the notice of encroachment, whether the Government initiated any measures to ensure that these citizens are not forcibly displaced without providing housing solution;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to regularize the houses of the citizens living in these slums, who have been paying taxes and utility bills for decades, in order to prevent future instances of sudden notices and to ensure their right to a stable livelihood ?

#### ANSWER

## MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY

#### (SHRI ASHWINI VAISHNAW)

(a) to (e) : To increase the capacity, Indian Railways has taken up massive infrastructure expansion works such as multitracking, major yard

remodelling, maintenance facilities etc. Availability of encumbrance free land is an important component for any infrastructure project. At many locations, railway land is encroached.

In order to get this land vacated, sufficient opportunity is given by railway administration to people occupying railway land unauthorisedly before undertaking any action for eviction to minimise the hardship to the people.

Also, railways co-operate with State Government to ensure proper resettlement of the displaced people.

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